

of Central Government employees still continues and the repeated demands of the employees for setting up a Third Pay Commission have again and again been turned down on grounds of national economy ;

(d) whether at one occasion in the past pay-scales of higher officials of the Government of India above the rank of Under-Secretaries were also raised while the wage freeze was in force ;

(e) the reasons for discrimination amongst the Government employees in general and for singling out a few for grant of increases when the pay structures of Government Employees in general are out of tune on account of the rising prices ; and

(f) whether Government would now reconsider the question of appointment a Third Pay Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) The details are given in the Ministry of Home Affairs Office Memorandum No. 14/1/68-CS, II, dated 24th July, 1969 a copy of which is laid on the Table of the House. [Placed in Library See No. LT-2082/69.]

(c) to (f). The revision of salaries at the level of Joint Secretary and above was carried out with effect from 1-9-1965 whereas the ban on pay revisions, which was imposed in August, 1966, is in force upto June, 1970. However, the Government have since announced in Parliament its decision to appoint a new Pay Commission to review the pay structures and other conditions of service of Central Government employees.

12.00 hrs.

RE. BUSINESS OF THE HOUSE

SHRI BALRAJ MADHOK (South Delhi) : Before you take up this item, I would like to make one submission. You have admitted this calling attention to-day. This was not on the order paper. This morning I gave notice of 2 calling attention motions—I saw you in the Chamber also—about the killing of 3 workers at Bokaro and about the strike by 50,000 workers at

Jamshedpur. In our country people are on strike and everyday we give notices of calling attention motion but they are not accepted. Here, some people were killed in Vietnam. I have every sympathy for the people killed, May I know, Sir, when things are happening in our country with which we are directly concerned, you do not accept any calling attention motion about them. But you accept a calling attention motion about happenings that took place last year in far off Vietnam with which we are not directly concerned. (*Interruption*) I say, Sir, this House is being allowed to be used for propoganda purpose against one country and in favour of another country and the real purpose of this House is being defeated. This call attention motion should not be admitted. This should not be on the order paper. It has no relevance to the conditions in our country. It is not of urgent importance to this country. Therefore, Sir, my call attention motions about the strike in Jamshedpur and killing of three workers at Bokaro which have been given to-day, must be admitted. This is my request.

SHRI D. N. PATODIA (Jalore) : I have submitted a call attention motion in respect of lawlessness prevailing a West Bengal about which the Chief Minister of West Bengal also has made a statement. (*Interruption*) It is not being admitted by you. This is a situation which is prevailing on the soil of India. But that has not been admitted by you but you have admitted a calling attention motion about something which has happened outside India of which we are not directly concerned. (*Interruptions*) I suggest that my call attention motion on West Bengal must have priority.

SHRI UMANATH (Pudukkottai) : No No. (*Interruptions*) This is an international issue on which the Government must make their position clear. There is no question of priority. (*Interruptions*)

SHRI D. N. PATODIA : This is something which is not a recent happening. (*Interruptions*).

SHRI RANGA (Srikakulam) : We are all extremely sorry, Sir, that these things should have happened and the people who are concerned are themselves now conducting

[Shri Ranga]

an inquiry into this particular matter. They have not made a secret of it. They are themselves conducting an inquiry against the officers concerned who are alleged. (Interruptions)

SHRI UMANATH : Why do you plead for American murderers in this House. (Interruptions)

SHRI RANGA : I am not pleading for anybody. (Interruptions) That inquiry is going on. It is unfortunate that what is actually happening in our own country—in West Bengal there is lawlessness and in Jamshedpur a strike is going on to which my hon. friends themselves have referred three days ago and wanted a special discussion—about which call attention notices have been given. On the top of it there is also another question where three workers have been killed and a call attention motion has been given. I would like to know, Sir, on what norms of decency or urgency or national interest you have been good enough to give priority to this and dismiss the other things. I would like to know from you.

SHRI H. N. MUKERJEE (Calcutta North East) : Sir, are you going to allow the Chair's conduct to be impugned in this fashion? These gentlemen who want to champion the cause of America. (Interruptions)

SHRI BALRAJ MADHOK : We are concerned with this country and what is happening in this country. What is happening in this country is more important.

श्री मधु लिमये (मुंबई) : सभापति महोदय, आपने यह जो ध्यानाकर्षण का नोटिस स्वीकार किया है उसके ऊपर कुछ लोगों के द्वारा आक्षेप उठाया गया है लेकिन मैं कहना चाहता हूँ कि जहाँ तक इंसानियत और मानवता का सवाल है, आपको पूरा अधिकार है कि इस तरह के प्रश्नों को इस सदन में उठाने की इजाजत दे। लेकिन साथ ही साथ मैं यह अर्ज करूँगा कि हमारे देश के अंदर भी ऐसी घटनाएँ होती हैं जैसे राजस्थान में आदिवासी माना जाति के लोगों के ऊपर गोली बली है।

आप दोनों को स्वीकार कीजिए और इसके ऊपर बहस चलने दीजिए। ... (व्यवधान) ...

SHRI CHENGALRAYA NAIDU (Chittoor) : Sir, before you admit the Calling Attention I have a right to raise a point of order. (Interruptions)

श्री कंवरलाल गुप्त (दिल्ली सदर) : मेरी आपसे प्रार्थना है ... (व्यवधान) ...

SHRI VASUDEVAN NAIR (Peeramed): Mr. Chairman, Sir, have you given your ruling or not? What is happening in the House, Sir?

श्री रवि राय (पुरी) : आप श्री देवेन मेन को बुलाइये।

SHRI H. N. MUKERJEE : Can you not, from the Chair, lay down a law, at least once, whether we are going to have this kind of indeterminate discussion? It is already 12 O'clock and we are having this kind of indeterminate discussion. My name is there in the Calling Attention Notice. Are you going to have something of a determination? We have other things to do. I want something of a determination to the discussion. (Interruptions)

श्री कंवरलाल गुप्त : मेरा कहना यह है कि जहाँ तक वियतनाम का सवाल है, मैं भी इसको अरुद्रा नदी समझता हूँ कि वहाँ पर लोगों को मारा जाये। (व्यवधान) लेकिन उसके बारे में जो कानिग प्रटेन्शन मोशन आपने आज स्वीकार किया है उसकी नोटिस आज के एजेण्डे में नहीं आई है और न अभी तक इसके बारे में कुछ मालूम हुआ है। मैं आपकी आज्ञा से आप के सामने रूल 31 कोट करना चाहता हूँ कि जो मेम्बरो को बिजनेस दिया गया है उसमें परे और कोई चीज यहाँ पर नहीं लानी चाहिए। कल आप इसको ले सकते हैं; मैं आपके अधिकार को चैलेंज नहीं करता। मैं यह भी नहीं कहता कि यह खराब विषय है। अगर हम पर सदन की मावनाएँ व्यक्त हो जायें तो कोई नुकसान नहीं है। लेकिन जब

इसको सकुंलेट नहीं किया गया है, प्राल आप ए सडन इसको लेना उचित नहीं है। इसके लिए इस प्रकार का अपवाद करना ठीक नहीं है। इसको एजेन्डे में रखा जाये और उसके बाद सरकार इसका जवाब दे तो हमें कोई एतराज नहीं है। जैसा मैं ने कहा, मैं भी इसको अच्छा नहीं समझता हूँ। नार्थ विंगतनाम में यह जिस प्रकार से अमरीका के लोगों ने किया है—किसी के ऊपर भी अगर इस तरह का अत्याचार हो तो उसको मैं अच्छा नहीं समझता हूँ। लेकिन यह सदन किसी चीज के लिए प्रोपेगैंडा का साधन नहीं होना चाहिए। इसलिए अगर आप इसको कल रखें तो अच्छा होगा। आज यह एजेन्डे में नहीं आया है। रूल 31 साफ तौर से कहता है। लेकिन स्पीकर को विशेष काम में अपनी पावर को जुडिशियली इस्तेमाल करना चाहिये। नियम इस प्रकार है :

“(1) A list of business for the day shall be prepared by the Secretary and a copy there of shall be made available for the use of every member.

“Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any sitting without the permission of the Speaker.”

यह जो आज आप इस को ले रहे है इस को कौन सी अर्जेन्सी है? आप इस को कल ले सकते है। क्या खास काम है कि एजेन्डा में न होने के बाद भी आप ने इस को आज डाला? आप कल डाल सकते थे। सदन की जो परम्परा चली आयी है...

SHRI NAMBIAR (Tiruchirappalli) : The Speaker has to allow the Order Paper to come to him.

SHRI RANDHIR SINGH (Rohtak) : Why can you not talk over these things in your chamber?

श्री कान्वर लाल गुप्त : मुझे कोई एतराज नहीं होता अगर यह पहले से एजेन्डे में छ ।

होता। लेकिन एजेन्डे में छपा न होने के बाद भी आप इस विषय को सदन की सूची में डाल रहे हैं, यह मेरी समझ में नहीं आता कि ऐसी कौन सी विशेष परिस्थिति उत्पन्न हो गयी। सदन की अभी तक जो परम्परा चली आयी है उस के खिलाफ करना ठीक नहीं होगा।

श्री रवि राय : सभापति जी, आप देवेन सेन को बुलवाइये। आप का फंसला दुस्त है, आप देवेन सेन को बुलवाइये।

SHRI CHENGALRAYA NAIDU : I am not disputing the raising of this calling-attention-notice. I am only disputing the right of the Speaker in admitting the notice but not circulating it to the Members. We do not know what is going on. Suddenly, we find that some calling-attention-notice is being raised. Is it not your duty to supply us with a copy of what is going on here? We do not know what calling-attention-notice you are going to allow. Without knowing what it is, how can we participate in the discussion? So, please postpone this till tomorrow when we shall also be supplied with copies? Till then, you should not allow it.

SHRI KANWAR LAL GUPTA : What is the urgency? That is what we want to know. We have no objection if it is taken up tomorrow. But what is the urgency today? That is what we want to know from the chair.

MR. CHAIRMAN : There was no calling-attention-notice, and the House had to discuss these matters, and, therefore, I permitted this. It is the Speaker's right to admit a notice even on the same day.

SHRI CHENGALRAYA NAIDU : But you should supply us with copies of the notice. Without supplying us with copies, what right have you to allow this notice to be raised? I protest, Mr. Chairman, against this. You are the custodian of the rights of this House, and it is your duty to supply us with copies. Otherwise, we do not know what is going on. Without supplying us copies, how can you allow this to be raised? I am sorry. I protest against this. You should ask the office to give us copies.